

109 in Gazette of India dated the 8th May, 1976.

(v) The Navy (Pension) Fourth Amendment Regulation, 1976, published in Notification No. S.R.O. 114 in Gazette of India dated the 8th May, 1976.

[Placed in Library. See No. LT-10875/76].

(2) I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 186 of the Navy Act, 1957:—

(i) The Navy (Pension) Fifth Amendment Regulations, 1976, published in Notification No. S.R.O. 180 in Gazette of India dated the 17th July, 1976.

(ii) The Navy (Pension) Sixth Amendment Regulations, 1976, published in Notification No. S.R.O. 181 in Gazette of India dated the 17th July, 1976.

(iii) The Navy (Pension) Seventh Amendment Regulations, 1976, published in Notification No. S.R.O. 189 in Gazette of India dated the 31st July, 1976.

(iv) The Navy (Pension) Eighth Amendment Regulations, 1976, published in Notification No. S.R.O. 190 in Gazette of India dated the 31st July, 1976.

[Placed in Library. See No. LT-10996/76].

REVIEW AND ANNUAL REPORT OF BHARAT COKING COAL LTD., FOR THE YEAR 1974-75

ऊर्जा मंत्रालय में उप मंत्री (प्रो.) सिद्धेश्वर प्रसाद: अध्यक्ष महोदय, मैं कम्पनी अधिनियम, 1956 की धारा 619 क की उपधारा (1) के अन्वये निम्न लिखित पत्रों (हिन्दी तथा अंग्रेजी संस्करण) की एक-एक प्रति मन्त्रालय पर रखता हूँ

(1) भारत कोकिंग कोल लिमिटेड के वर्ष 1974-75 के कार्य-रण की सरकार द्वारा समीक्षा।

(2) भारत कोकिंग कोल लिमिटेड का वार्षिक 1974-75 का वार्षिक प्रतिवेदन, लेखा पराक्षित लेख तथा उन पर नियंत्रक महालेखा परीक्षक की टिप्पणियाँ।

[Placed in Library. See No. LT-10997/76].

12.91 hrs.

PARLIAMENTARY COMMITTEES SUMMARY OF WORK

SECRETARY-GENERAL: I beg to lay on the Table a copy of the 'Parliamentary Committees—Summary of Work' pertaining to the period 1st June, 1975 to 31st May 1976.

12.14 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Tuesday, the 10th August, 1976, adopted the following motion in regard to the Joint Committee on the Constitution (Thirty-second Amendment) Bill, 1973:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do appoint nine members of the Rajya Sabha to the Joint Committee of the Houses on the Constitution (Thirty-second Amendment) Bill, 1973, in the vacancies caused by the retirement of Sarvashri Bhupesh Gupta, Roshan Lal, V. B. Raju, Mulka Govinda Reddy, Lal K. Advani, K. Chandrasekharan, S. K. Ganguli, Om Mehta and Shrimati Aziza Imam from the membership of the